

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. /178/93

T.A. NO.

DATE OF DECISION 26-4-1995

Mr. N.K. Chauhan

Petitioner

Mr. M.A. Kadri

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr. N.S. Shevde

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V. Radhakrishnan

Administrative Member

The Hon'ble Mr. Dr. R.K. Saxena

Judicial Member

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

: 2 :

Sht~~i~~ Natwarlal Kishanlal Chauhan,
C-9 Neelam Flats,
Premchand Nagar,
Near Swatrantru Soc.
Satyagrah Chhauni,
Ahmedabad.

...Applicant.

(Advocate : Mr.M.A.Kadri)

Versus

1. Union of India,
owning and representing through
The General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.
2. The Divisional Rail Manager,
Western Railway,
Baroda Division,
Pratapnagar,
Baroda - 390 004.

...Respondents.

(Advocate : Mr.N.S.Shevde)

O R A L J U D G M E N T

OA.NO./178/93.

Date : 26/4/1995.

Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

At the instance of Mr.M.A.Kadri, this case is called.

Heard Mr.M.A.Kadri and Mr.N.S.Shevde learned
advocates for the applicant and the respondents respectively.

Mr.M.A.Kadri states that the applicant has not
exhausted the remedy and he may be allowed to do so and
of revision

1/2

: 3 :

Ab
the respondent authority may be directed to dispose of
the same within ~~the~~ ^a time framed after ~~excluding~~ ^{ignoring} the
limitation of time. Accordingly, the applicant is
directed to file Revision Application within one month
from today and the Revision Authority is directed to
consider and dispose of this application within two
months from the date of receipt without taking into
account limitation of time.

In view of the above directions Mr.M.A.Kadri
seeks permission to withdraw the O.A. at this stage.
O.A. stands disposed of as withdrawn. No order as to costs.

R.K.Saxena
(Dr.R.K.Saxena)
Member(J)

VRK
(V.Radhakrishnan)
Member(A)

ait.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. 041178/93 of

Transfer Application No. _____ of

CERTIFICATE

Certified that no further action is required to be taken and
the case is fit for consignment to the Record Room (Decided).

Dated : 09.05.95

Countersign :

ceelaf

Signature of the Dealing
Assistant


Section Officer 16-5-95

AT AHMEDABAD BENCH

INDEX - SHEET

CAUSE TITLE 041178193

NAME OF THE PARTIES MD. N. K. Chachan

VERSUS

U. S. 1. & D. O.

| SR. NO. | DESCRIPTION OF DOCUMENTS | PAGE |
|---------|--------------------------|----------|
| 1. | OA | 1 to 35 |
| 2. | Reply | 36 to 43 |
| 3. | M 1282/95 | 44 to 45 |
| 4. | O.J. and 26 04 91 | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |